## ACTION TAKEN ON ASSURANCES

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNICA-TIONS (DR. RAM SUBHAG SINGH): On behalf of Shri I. K. Gujaral, I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministries during the various sessions of Lok Sabha shown against each :--

(/)	Statement I	Third Session, 1967 (Fourth Lok Sabha)
(11)	Supplementary Statement VIII	Second Session, 1967 (Fourth Lok Sabha)
(iiii)	Supplementary Statement VII	First Session, 1967 (Fourth Lok Sabha)
(f <b>v)</b>	Supplementary Statement IX	Sixteenth Session, 1966 (Third Lok Sabha)

## (v) Supplementary Fourteenth Session, Statement XV 1966 (Third Lok Sabha)

[Placed in Library, See No. LT-2151/67]

ANNUAL REPORT OF OILSEEDS COM-MITTEE AND NOTIFICATION UNDER ESSENTIAL COMMODITES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table:--

- A copy of the Annual Report of the Indian Central Oilseeds Committee for the year 1965-66 (Hindi version) [Placed in Library, See No. LT-2152/67]
- (2) A copy of Notification No. G.S.R. 1845 published in Gazette of India dated the 8th December, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library, See No. 2153/67]

NOTIFICATION UNDER SECTION 14 OF FORWARD CONTRACTS (REGULATION) ACT AND REPORT OF TARIFF COMMIS-SION ON FIKATION OF RAW RUBBER PRICES

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : I beg to lay on the Table :--

(1) A copy of Notification No. S. O. 4362 published in Gazette of India dated the 7th December, 1967, issued under section 14 of the Forward Contracts (Regulation) Act, 1952. [Placed in Library, See No. LT-2154/67].

(2) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :---

- (i) Report (1967) of the Tariff Commission on the fixation of Raw Rubber Prices.
- (ii) Government Resolution No. 16(5) Plant (B)/67 dated the 15th December, 1967.
- (iii) Statement showing the reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section.

## [Placed in Library, See No. LT-2155/67]

SHRI S. M. BANERJEE : Sir, Again, the same thing has happened. It is not an isolated mistake but a collective mistake. "The statement showing the reasons why the documents mentioned at (i) and (ii) could not be laid on the Table within the period prescribed in the said section." Kindly pull them up and do something. Otherwise, it will be delayed everytime.

MR. SPEAKER : The very fact that it has been mentioned now, would be sufficient.

SHRI S. M. BANERJEE : I submit that in the absence of Mr. H. V. Kamath from this House, this is being done. If he was here, I am sure they will never delay it. He was the only Member who watched it.

MR. SPEAKER : All the Opposition parties may try to bring him in.

## STATEMENT PE. KOYNA EARTHQUAKE

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : Sir, I beg to lay on the Table a Supplementary Statement regarding the Koyna earthquake. [Placed in Library, See No. LT-2161/67].